

Government of Jammu and Kashmir Transport Department Civil Secretariat Jammu and Kashmir.

Notification

Jammu, the <u>30th</u> March, 2017.

SRO 55: In exercise of the powers conferred by Sub-section (1) of Section 200 of the Motor Vehicles Act, 1988, (Central Act No. 59 of 1988), the Government of Jammu and Kashmir hereby notify the Motor Vehicles Inspectors of the Motor Vehicles Department and the officers of the JKSRTC not below the rank of Traffic Managers to be the Competent Authority for the purposes of Section 178 of the Motor Vehicles Act, 1988 with respect to JKSRTC fleet only.

By order of the Government of Jammu and Kashmir.

Sd/-

(Hemant Kumar Sharma) IAS Secretary to Government Transport Department

No:-TR/SRTC/01/2016

Dated:-30 -03-2017

Copy to the:-

 Joint Secretary, Ministry of Road Transport and Highways, Government of India, New Delhi.

2. All Financial Commissioners.

3. Principal Secretary to Hon'ble Chief Minister, J&K State.

4. Principal Secretary to Hon'ble Governor, J&K State.

5. All Principal Secretaries to Government.

6. Resident Commissioner, J&K New Delhi.

7. All Commissioners/Secretaries to Government.

8. Transport Commissioner, J&K Jammu.

9. All Deputy Commissioners.

10. Director Information, J&K Jammu with the request to kindly publish the notification in the two leading newspapers of the Jammu/Kashmir Division.

11. Director, State Motor Garages Department, Jammu.

12. Regional Transport Officer, Jammu/Kashmir/Kathua.

13. Special Assistant to Hon'ble Minister of State for Transport for kind information of Hon'ble Minister.

14. General Manager Government Press Jammu with the request to kindly publish the notification in the extraordinary issue of the Government Gazette.

15. Assistant Regional Transport Officer

16. Private Secretary to Secretary to Government, Transport Department.

17. Stock file/Incharge Website.

(Rajeshwar Singh Charak) KAS
Deputy Secretary to Government
Transport Department